

DELHI LEGISLATIVE ASSEMBLY
Revised List of Business
Thursday 22nd December 2005/ 1, Paush1927 (Saka)
2.00 PM

- 1 **Question Hour:** Starred Questions as shown in separate list to be asked and replies given.
- 2 **Special Mention (Rule 280):** Members to raise matters under Rule 280:

Sh. Mala Ram Gangwal	Sh. Surender Kumar
Sh. O.P. Babber	Sh. Subhash Sachdeva
Sh. Bheeshm Sharma	Sh. Kulwant Rana
Sh. Amrish Singh Gautam	Sh. Mohan Singh Bisht
Sh. Vijay Jolly	Sh. Sahab Singh Chauhan
- 3 **Presentation of Reports:**
 1. Shri Ramakant Goswami
Shri Sahab Singh Chauhan
to present the **Eighth Report of the Business Advisory Committee.**
 2. Shri Ramakant Goswami
Shri SP Ratawal
to present the **Sixth Report of the Private Members Bills and Resolutions Committee**
- 4 **Papers to be laid on the Table:**
 1. **Smt. Sheila Dikshit**, Chief Minister to lay copies of the following documents relating to :-
 - i. Annual Report of Minority Commission for the year 2002-03 and 2003- 2004.
 - ii. Annual Report for the year 2003-04 of Guru Gobind Singh Indraprastha University in terms of Sec. 29(3) GGSIP Act 1998.
 - iii. Audit Report on Account of GGSIP University for the period 2003-04 vide letter dated 5.9.2005
 2. **Dr. A.K. Walia, Minister of Finance**, to lay the copies of the following documents relating to :
 - i. Delhi Value Added Tax (Third Amendment) Rules, 2005-Notification No.F,101(352)/2005 –Fin(A/Cs)/752kha dated 07.10.2005
 - ii. Amendment in sixth Schedule of the DVAT Act, 2004 F.101(352)/2005-Fin(A/Cs)/745 kha dated 07.10.05
 - iii. Corrigendum F.3(49)/Fin.(T&E)/2005-06/832kha dated 14.11.2005
 - iv. Composition of Tax F.3(57)/Fin (T&E)/2005-06/897kha dated 30.11.2005
 - v. Notification of the Annual rate of interest under section 42 of the DVAT Act, 2004 F.3(59)/Fin(T&E)/2005-06/917kha dated 30.11.2005
 - vi. Amendment in Seventh Schedule of the DVAT Act, 2004 F.3(59)/Fin(T&E)/2005-06/917 kha dated 30.11.2005
 - vii. Delhi Value added Tax (Fifth Amendment) Rules, 2005

- F.3(59)/Fin(T&E)/2005-06/927kha dated 30.11.2005
- viii. (Amendment in Third Scheduled of the DVAT Act 2004
F.3(59)/Fin(T&E)/2005-06/937kha dated 30.11.2005
- ix. Delhi Value added Tax 2nd Amendment Act 2005
F.14(29)/LA/2005/333 dated 16.11.2005

3. Shri Raj Kumar Chauhan, Minister of Development & Revenue to lay copies of the documents relating to:

- i. Annual Report for the year 2004-05 of the Delhi Co-operative Housing Finance Corporation Ltd. (DCHFC) (Eng. & Hindi).
- ii. Notification dated 23/11/2005 regarding Election for filling –up of vacancies in the Marketing Committees (Eng. & Hindi).

4. Shri Mangat Ram Singhal, Minister of Industries & Labour to lay copies of the following documents relating to:

- i. Election Commission order No. 76/DL-LA/2003(1) dated 7th July, 2005.
- ii. Election Commission order No. 76/DL-HP/2004(2) dated 7th July, 2005.
- iii. Amendment to Elections Symbols (Reservation & Allotment) order, 1968.
- iv. Notification dt.23.09.2005 issued under section 8 of the Factories Act.1948 regarding appointment of Sh. P.K. Goswami as the Inspector of Factory
- v. Notification Dt. 25.10.2005 issued under section 2 of the Industrial Disputes Act. 1947 regarding Declaration of 5 industries as public utility service for a period of Six month.
- vi. Notification dt. 9.11.2005 issued under section 5 of the payment of Gratuity Act, 1972 regarding amendment in the Govt. Notification No.f1/2/PGA/04/345 dt.18.01.2005
- vii. Notification dt.7.12.2005 issued under Section 8 of the Industrial Disputes Act.1947 regarding appointment of Sh. Satnam Singh an officer of Delhi Higher Judicial Services as the presiding officer, Industrial Tribunal, Karkardooma.
- viii. Notification dt.7.12.2005 issued under Section 8 of the Industrial Disputes Act.1947 regarding appointment of Sh. M.L. Mehta officer of Delhi Higher Judicial Services as the presiding officer, Labour Court, Karkardooma.
- ix. Notification dated 07.12.2005 issued under Section 8 of the Industrial Disputes Act.1947 regarding appointment of Sh. Gurdeep Kumar officer of Delhi Higher Judicial Services as the presiding officer, Labour Court, Karkardooma.

5. Shri Haroon Yusuf, Minister of Transport & Power to lay copies of the

documents relating to:

- i. Document dated 26.10.2005 regarding amendment in rule 123 of the Delhi Motor Vehicles Rule, 1993
- ii. Document dated 14.11.2005 regarding recruitment Rules of Staff Car Drivers.
- iii. Document dated 06.12.2005 regarding amendment in Recruitment Rules of Dy. Commissioner.

Short Duration Discussion:

- 5 (i) Shri Ramvir Singh Bidhuri
Shri Mukesh Sharma
Shri Ranbir Singh Kharb

‘Regarding regularization of un-authorized colonies in Delhi’.

- (ii) Shri Bheeshm Sharma
Shri Sahab Singh Chauhan
Shri Mahabal Mishra

‘ Regarding Sonia Vihar Water Treatment Plant and water supply in Delhi’.

- (iii) Dr. Jagdish Mukhi
Dr. Harshvardhan
Sh. Sahab Singh Chauhan

‘Regarding situation arising due to installation of Electronic Meters by Private Electricity Companies and Supply of Electricity in the Capital’.

- (iv) Sh. Sahab Singh Chauhan
Sh. Vijay Jolly
Sh. O.P.Babber

‘Regarding deterioration of law and order situation in Delhi’.

- (v) Sh. Harsharan Singh Balli
Sh. Sahab Singh Chauhan
Sh. Jai Bhagwan Aggarwal

‘Regarding working and rampant corruption prevailing in M.C.D’.

Delhi
22nd December, 2005

Siddharath Rao
Secretary